

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.76809 of 2019
&
Excise Appeal No.75760 of 2019**

(Arising out of Order-in-Appeal No.525/HWH/CE/2018-19 dated 10.12.2018 passed by
Commr. of Central Excise (Appeals), Kolkata)

CGST & Excise, Howrah

15/1, Strand Road, Kolkata-700001

Applicant (s)

VERSUS

M/s R.K.Wire Products Ltd.

Durgapur Expressway, P.O. Panchaghara Bazar, Dunkuni,
P.S.-Chanditala, Dist.-Hooghly, Pin-712306

Respondent (s)

APPEARANCE :

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
Shri Sudip Sengupta, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.77136 / 2019

FINAL ORDER NO.76218 / 2019

DATE OF HEARING : 20.09.2019

DATE OF DECISION : 20.09.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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